

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 23rd day of February Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00264/2018

N. Madurai
Retd. Sr. Technician,
SSE/S&T/GDP/SBC/SW Rly
No.110/4, Harichandrapuram Road,
Chinnammapettai Village,
Tiruvalangadu Rly Station Road,
Thiruttani Taluk
Tiruvalluvar District- 631 210.

.....Applicant

(By Advocate : M/s. Ratio Legis)

VS.

1. Union of India rep by
The General Manager,
South Western Railway,
Hubli- 580 003;
2. The Sr. Divisional Personnel Officer,
Bangalore Division,
South Western Railway,
Bangalore.

... ..Respondents

(By Advocate: Mr. P. Srinivasan)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This O.A has been filed by the applicant seeking the following reliefs:-

"to call for the records related to the representation dated 16.12.2017 along with the relevant documents submitted by the applicant and to direct the respondents to include Smt. Jayanthi Widowed/disabled daughter of the applicant in applicant's family composition to avail the benefit of Post Retirement Complimentary pass, and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Learned counsel for the applicant submits that applicant retired from Railway Services as a Senior Technician on 30.04.1993. His disabled daughter had become a widow on 03.11.2014. He requested for inclusion of his disabled/widowed daughter in the family composition so as to avail of post Retirement Complimentary Pass on 07.07.2017. The applicant was directed to submit an application to the competent authority and in turn, he was advised to contact the 2nd respondent. The representation dated 16.12.2017 was submitted in vain. Hence he filed the instant O.A. seeking the aforesaid relief.

3. Learned counsel for the applicant further submits that applicant would be satisfied if the respondents are directed to dispose of her Annexure-A2 representation dated 16.12.2017 within a time limit set by the Tribunal.

4. Mr. P. Srinivasan, Learned Standing Counsel who takes notice for the respondents, has no objection to the above prayer.

5. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexure -A2 representation of the applicant dated 16.12.2017 in accordance with the relevant rules and pass a speaking order within a period of two months from the date of receipt of copy of this order.

6. The O.A. is disposed of in the above terms. No costs.

(R. RAMANUJAM)
MEMBER(A)

23.2.2018

asvs.